

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
AHMEDABAD
Court 2**

IA/3(MP) 2021 in TP 73(MP) 2019 [CP(IB) 20 of 2018]

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.03.2021**

Name of the Company: Amresh Shukla RP Vindhya Cereals Pvt
Ltd
V/s
Amitesh Argal & Anr
Section 43,44,45,48,50,51,60(5) r.w 66 IBC.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER
(through video conferencing)

Ms. Natasha Dhruvan Shah, advocate, appeared on behalf of the Applicant(RP).

On the issuance of service of notice upon Suspended Management, Mr. Pratik Thakkar, advocate, appeared and requested time on the ground that he is giving an OTS proposal to the CoC (being sole Member).

Advocate for the Applicant submitted that she has no knowledge with regard to such proposal. However, for the interest of justice, the matter is adjourned.

List the matter on 18.03.2021.

VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL

Dated this the 4th day of March, 2021

Manorama Kumari
MANORAMA KUMARI
MEMBER JUDICIAL